

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 1366
TO BE ANSWERED ON JULY 27, 2023

GUIDELINES UNDER PMAY-U

NO. 1366. SHRI SANJAY KAKA PATIL:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is a fact that under PMAY-U guidelines, all houses under the affordable housing in partnership with private and public sectors and In-Situ Slum Redevelopment (ISSR) verticals should have basic facilities like water, sanitation and electricity;**
- (b) whether it is also a fact that Urban Local Bodies (ULBs) are supposed to ensure that houses under Credit Linked Subsidy scheme and Beneficiary Led Construction (BLC) verticals have access to such basic services and if so, the details thereof;**
- (c) whether it is a fact that as of December 2022, 5.6 lakh houses were not delivered to beneficiaries due to lack of basic services;**
- (d) if so, the number of these beneficiaries who are from Maharashtra; and**
- (e) if so, the details thereof and the steps taken/being taken by the Government to address the situation?**

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)

- (a) & (b): Yes, Sir. As per Schemes guidelines, all houses constructed under In-Situ Slum Redevelopment (ISSR) and Affordable Housing in Partnership (AHP) verticals are to be provided with basic civic infrastructure like water, sanitation, sewerage, road, electricity etc. Urban Local Bodies (ULBs) should also ensure that individual houses under Credit Linked Subsidy Scheme (CLSS) and Beneficiary Led Construction (BLC) verticals also have access to basic civic services.**

(c) to (e): Yes, Sir. As of December 2022, a total 5,64,050 houses were unoccupied in the country due to various reasons including ongoing work of basic infrastructure at project sites and non-allotment of houses by State Govt. Out of these unoccupied houses, 79,532 houses were from Maharashtra. As per standard practices, construction in AHP/ISSR verticals is taken up block by block where each block consists of multiple dwelling units. Such dwelling units become habitable only once all the on-site construction activities get over including basic physical and social infrastructure facilities which is ensured by the concerned State/Union Territory (UT) Government. Further, State/UTs have been requested to complete infrastructure work in all AHP/ISSR projects for timely completion and delivery to the eligible beneficiaries. Ministry reviews the status of implementation of PMAY-U with States/UTs regularly through Monthly Progress Reports (MPRs), Monthly Review Meetings and in the meetings of Central Sanctioning and Monitoring Committee (CSMC) for completion of all ongoing work within the Mission period.
